

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No. 53/Chd/HP/2019

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

M/s Guru Nanak Cranes

...Petitioner-Operational Creditor

Vs.

Inox Wind Limited

...Respondent-Corporate Debtor

Present through Video Conferencing:

Ms. Samiya Singh, Advocate for the petitioner.

Mr. Aashish Chopra, Advocate for the respondent.

Ms. Samiya Singh, the learned counsel appearing for the petitioner-operational creditor submits that the matter is under settlement and in pursuance of the same the corporate debtor has already paid an amount of ₹15 lakhs to the petitioner today and the corporate debtor has also agreed to settle the matter completely within four weeks and accordingly, seeks a short accommodation.

2. List on 05.04.2021.

(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

February 22, 2021
YP